

REVISED

ITEM NO.1 Court 7 (Video Conferencing) SECTION II

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Criminal Appeal No(s). 1988/2017

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

(only I.A.Nos.168185 and 168186 of 2021 (Application for suspension of sentence and application for exemption from filing O.T. in Criminal appeal No. 741 of 2018 are listed against this item.)

**WITH CrI.A. No. 741/2018
(IA No. 168186/2021 - EXEMPTION FROM FILING O.T.
IA No. 168185/2021 - SUSPENSION OF SENTENCE)**

**Date : 21-02-2022 These applications were called on for
hearing today.**

CORAM :

**HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI**

For Appellant(s)	Mr. Uday Gupta, Adv. Ms. Shivani M.Lal, Adv. Mr. M.K.Tripathi, Adv. Mr. Harish Dasan, Adv. Mr. Rajiv Ranjan, Adv. Mr. Hiren Dasan, AOR Ms. Lalita Kohli, Adv. Mr. Abhishek Swarup, Adv. Mr. Vikrant Nehra, Adv. For M/S. Manoj Swarup And Co., AOR
For Respondent(s)	Ms. Garima Prashad, Sr. Adv./AAG Mr. Kirti Vardhan Singh, Adv. Mrs. Rachna Gupta, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**Application for exemption from filing official
translation is allowed.**

IA No. 168185/2021 - SUSPENSION OF SENTENCE

Heard learned counsel for the parties and perused the averments made in the application.

Having regard to the facts and circumstances of the case, we direct the applicant/appellant to be released on bail subject to the conditions to be imposed by the trial Court.

The application is accordingly allowed.

(ANITA MALHOTRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1988/2017

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

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CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s)

Mr. Uday Gupta, Adv.
Ms. Shivani M.Lal, Adv.
Mr. M.K.Tripathi, Adv.
Mr. Harish Dasan, Adv.
Mr. Rajiv Ranjan, Adv.
Mr. Hiren Dasan, AOR

Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
Mr. Vikrant Nehra, Adv.
For M/S. Manoj Swarup And Co., AOR

For Respondent(s)

Ms. Garima Prashad, Sr. Adv./AAG
Mr. Kirti Vardhan Singh, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

IA No. 168185/2021 - SUSPENSION OF SENTENCE

Heard learned counsel for the parties and perused the averments made in the application.

Having regard to the facts and circumstances of the case, we direct the applicant/appellant to be released on bail subject to the conditions to be imposed by the trial Court but the applicant/appellant shall cooperate in the investigation.

The application is accordingly allowed.

(ANITA MALHOTRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER